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# **Gujarat District Panchayat Service Selection Committee** (Consultation) Rules, 1998

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## Gujarat District Panchayat Service Selection Committee (Consultation) Rules, 1998

In exercise of the powers conferred by Sec. 274 read with sub-sec. (5) of Sec. 227 of the Gujarat Panchayats Act, 1993 (Guj. 18 of 1993), the Government of Gujarat hereby makes the following rules, namely:

#### 1. Short title :-

These rules may be called the Gujarat District Panchayat Service Selection Committee (Consultation) Rules, 1998.

### 2. 2 :-

The words and expression used in these rules shall have the same meaning as assigned them in the Gujarat Panchayat Service Classification and Recruitment (General) Rules, 1998.

### 3. Appointments, promotions and transfers :-

The advice of the Committee shall be obtained in respect of appointment including appointment by direct selection, by loan service, by deputation, by re-employment or by transfer from State Service to the Panchayat Service or appointment by promotion to any of the posts mentioned in the Schedule except,

- (a) where the period of appointments is not likely to exceed one year; or
- (b) where temporary appointments and promotions for a period exceeding one year are required to be made immediately on administrative grounds:

Provided that in the case of a temporary appointment or promotion

referred to in clause (b), the panchayat concerned shall, however, notify the same to the Selection Committee immediately.

## 4. Repeal and savings :-

The Gujarat District Panchayat Service Selection Committee (Consultation) Rules, 1964 are hereby repealed. Such repeal shall not affect anything done or any action taken under the rules so repealed.